

[Shrimati Tarkeshwari Sinha]

of section 43B of the Sea Customs Act 1878:

(a) G. S. R. No. 828 dated the 23rd June, 1962.

(b) G. S. R. No. 869 dated the 30th June, 1962.

(c) G. S. R. No. 870 dated the 30th June, 1962.

(d) G. S. R. No. 940 dated the 14th July, 1962. [Placed in Library, see No. LT-316/62].

(iv) a copy each of the following Rules:—

(a) The Union Duties of Excise (Distribution) Rules, 1962 published in Notification No. G. S. R. No. 933 dated the 14th July, 1962, under subsection (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1962. [Placed in Library, see No. LT-317/62]

(b) The additional Duties of Excise (Distribution) Rules, 1962 published in Notification No. G. S. R. 934 dated the 14th July 1962, under subsection (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act 1957. [Placed in Library, see No. LT-318/62]

12.06 hrs.

IMPRISONMENT OF MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following letter, dated the 9th August, 1962, from the Special First Class Magistrate, Tiruchirappalli:—

"I have the honour to inform you that Shri Era Sezhiyan, Member, Lok Sabha, was tried at the Special First Class Magistrate's Court before me on a charge under section 143, Indian Penal Code and section 7 (1) (a) and (b) of the

Criminal Law Amendment Act XXIII of 1932, and on the 9th August, 1962, after a trial lasting for one day, I found him guilty of the said offences and sentenced him to suffer rigorous imprisonment for two months under section 143, Indian Penal Code and rigorous imprisonment for two months under section 7 (1) (a) and (b) of the Criminal Law Amendment Act XXIII of 1932, the sentences to run concurrently. He has been lodged in the Central Jail, Tiruchirappalli."

12.07 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1962-63

**The Minister of Finance (Shri Morarji Desai):** I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1962-63.

12.07½ hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1962-63

**The Minister of Railways (Sardar Swaran Singh):** I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1962-63.

12.07½ hrs.

ATOMIC ENERGY BILL\*

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** I beg to move for leave to introduce a Bill to provide for the development, control and use of atomic energy for the welfare of the people of India and for other peaceful purposes and for matters connected therewith.

\*Published in the Gazette of India Extraordinary Part I—Section 2, dated 13.8.62.